

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 122 of 2012 &
IA - 130 of 2012

Dated : 19th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Indraprastha Gas Ltd. ... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory BoardRespondent(s)

Counsel for the Appellant(s) : Mr. S.K. Pandey

Counsel for the Respondent(s): Mr. I.S. Alag,
Mr. J.S. Lamba,
Mr. Rishabh Bhutani,
Ms. Sampada Narang and
Mr. R. Diwan for PNGRB

ORDER

It is submitted that the order impugned in this Appeal has been already set aside by the High Court in the Writ Petition no. 2034 of 2012.

Therefore, nothing survives in this appeal.

With these observations, **this Appeal is disposed of.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson